

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of Hon'ble Judges of Delhi High Court effective from 11th August, 2015 is as under:-

Division Benches

DB-I Hon'ble Ms. Justice G. Rohini (Chief Justice) Hon'ble Mr. Justice Jayant Nath	<ol style="list-style-type: none">1. All PIL matters other than those pending before DB-II.2. LPAs other than those before DB-III and DB-V.3. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters.4. Miscellaneous Writ Petitions (DB) other than the specified categories.5. Regular hearing matters of the above categories.
DB-II Hon'ble Mr. Justice Badar Durrez Ahmed Hon'ble Mr. Justice Sanjeev Sachdeva (Commercial Division)	<ol style="list-style-type: none">1. All PILs already listed on the board of DB-II.2. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Tax (including Municipal Tax).3. First Appeals from Orders (Original Side) of the year 2015.4. Writ Petitions (Tender).5. Writ Petitions (Tax).6. Writ Petitions (Land Acquisition)7. Regular hearing matters of the above categories.
DB-III Hon'ble Mr. Justice Pradeep Nandrajog Hon'ble Ms. Justice Mukta Gupta	<ol style="list-style-type: none">1. Letters Patent Appeals pertaining to Labour, Service, MCD, NDMC, DDA, Cantonment Board and Delhi Jal Board2. Regular First Appeals (Original Side).3. Regular hearing matters of the above categories.
DB-IV Hon'ble Ms. Justice Gita Mittal Hon'ble Mr. Justice I.S. Mehta	<ol style="list-style-type: none">1. Writ Petitions Relating to MTNL, MCD & NDMC2. Writ Petitions (Co-operative Societies).3. Regular First Appeals from the orders of Copyright Board.4. Execution First Appeals (Original Side).5. Appeals under the Chartered Accountants Act6. Company Appeals.7. Contempt Appeals.8. Regular hearing matters of the above categories.
DB-V Hon'ble Mr. Justice S. Ravindra Bhat Hon'ble Ms. Justice Deepa Sharma (Commercial Division)	<ol style="list-style-type: none">1. First Appeals from Orders (Original Side) upto the Year 2014.2. LPAs pertaining to Armed Forces.3. Writ Petitions challenging the Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service.4. Writ petitions (Service) relating to Armed Forces.5. Writ Petitions pertaining to Service Matters required to be listed before the Division Bench.6. Regular hearing matters of the above categories.
DB-VI Hon'ble Mr. Justice Sanjiv Khanna Hon'ble Mr. Justice R. K. Gauba	<ol style="list-style-type: none">1. Criminal Appeals.2. Criminal Leave Petitions.3. Death Sentence References with connected Appeals.4. Regular hearing matters of the above categories

<p>DB-VII Hon'ble Mr. Justice Kailash Gambhir Hon'ble Mr. Justice P.S. Teji</p>	<ol style="list-style-type: none"> 1. Criminal Writ petitions including those relating to Habeas Corpus and Preventive Detention. 2. Appeals against the orders of the Family Courts. 3. Criminal Contempt Petitions. 4. Criminal Contempt References. 5. Regular hearing matters of the above categories
<p>DB-VIII Hon'ble Mr. Justice G.S. Sistani Hon'ble Ms. Justice Sangita Dhingra Sehgal</p>	<ol style="list-style-type: none"> 1. Writ Petitions (Service) arising out of orders of CAT. 2. Writ Petitions challenging orders passed by the High Court on Administrative Side. 3. Writ Petitions (AIFR, BIFR, DRT, DRAT and Lokayukta). 4. Regular hearing matters of the above categories.
<p>DB-IX Hon'ble Dr. Justice S. Muralidhar Hon'ble Mr. Justice Vibhu Bakhru</p>	<ol style="list-style-type: none"> 1. All Tax Matters including Income Tax Appeals [other than Writ Petitions (Tax)]. 2. Regular hearing matters of the above categories.

Single Benches (Civil Jurisdiction)

<p>Hon'ble Mr. Justice Vipin Sanghi</p>	<ol style="list-style-type: none"> 1. Land Acquisition Appeals. 2. Regular Second Appeals. 3. All categories of Matrimonial cases. 4. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice Manmohan</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (DDA). 2. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB and MTNL). 3. Civil Writ Petitions (STA). 4. Civil Contempt Petitions. 5. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice V. K. Shali</p>	<ol style="list-style-type: none"> 1. MACT Appeals from 2013 onwards. 2. Civil Revision Petitions. 3. Rent Control Revisions. 4. Execution First Appeals. 5. Civil Misc. Main (MV Act). 6. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice Rajiv Sahai Endlaw</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Education). 2. Civil Writ Petitions (MCD, NDMC, P.P. Act and Elections). 3. Regular First Appeals upto the year 2010 4. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice Rajiv Shakhder</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land. 2. Regular First Appeals from the year 2011 onwards. 3. First Appeals against Orders (other than MV Act). 4. Regular hearing matters of the above categories.

Hon'ble Ms. Justice Pratibha Rani	<ol style="list-style-type: none"> 1. MACT Appeals upto the year 2012. 2. First Appeals from Orders (MACT). 3. Civil Misc. Main (other than MV Act). 4. Execution Second Appeals. 5. Transfer Petitions (C). 6. CMI. 7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice V.Kameswar Rao	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Service). 2. Regular hearing matters of the above category.
Hon'ble Ms. Justice Sunita Gupta	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Labour). 2. Regular hearing matters of the above category.
Hon'ble Mr. Justice V. P. Vaish	<ol style="list-style-type: none"> 1. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions 2. Civil Writ Petitions Miscellaneous including those involving Statutory Authorities, Government of India, GNCTD, DTC, Urban Arts Commission, Airport Authority of India, etc. 3. Regular hearing matters of the above categories.

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Siddharth Mridul	<ol style="list-style-type: none"> 1. Bail Matters. 2. Transfer Petitions (Criminal). 3. Criminal Appeals for the years 2008, 2009, 2010, 2014 & 2015. 4. Criminal Leave Petitions for the years 2014 & 2015. 5. Writ Petitions (Criminal) for the years 2014 & 2015. 6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Sunil Gaur	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Misc. Main cases for the years 2012, 2013, 2014 and 2015. 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Suresh Kait	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals upto the year 2005 and of 2014. 3. Criminal Misc. Main cases upto the year 2011 and of the years 2014 & 2015. 4. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Indermeet Kaur	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals for the years 2012, 2013, 2014 & 2015. 3. Cases relating to sexual harassment. 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice S. P. Garg	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals for the years 2007, 2014 & 2015. 3. Cases relating to sexual harassment. 4. Criminal Revision Petitions for the years 2014 and of 2015 5. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Ashutosh Kumar	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals for the years 2006, 2011 & 2015. 3. Criminal Leave Petitions upto the year 2013 & of 2015. 4. Criminal Revision Petition upto the year 2013 & of 2015. 5. Writ Petitions (Criminal) upto the year 2013 & of 2015. 6. Regular hearing matters of the above categories.
------------------------------------	---

Company Jurisdiction

Hon'ble Mr. Justice Sudershan Kumar Misra	<ol style="list-style-type: none"> 1. Company Matters. 2. Regular hearing matters of the above category.
---	--

Original Jurisdiction (Civil)

Hon'ble Ms. Justice Hima Kohli (Judge-in-Charge) ('A' Court) <u>(Commercial Court)</u>	<ol style="list-style-type: none"> 1. Original side matters of 'A' Court, from the year 2006 onwards. 2. Final matters of 'A' Court from the year 2009 onwards.
Hon'ble Mr. Justice Manmohan Singh ('E' Court) <u>(Commercial Court)</u>	<ol style="list-style-type: none"> 1. Original side matters of 'E' Court, from the year 2006 onwards. 2. Final matters of 'E' Court from the year 2009 onwards.
Hon'ble Mr. Justice J.R. Midha ('G' Court)	Matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 (including Finals) from the years 2011 to 2014 and of 2015.
Hon'ble Mr. Justice Valmiki J. Mehta ('C' Court)	<ol style="list-style-type: none"> 1. All Original side matters for the years 2003, 2004 & 2005 (excluding Arbitration matters). 2. All Original Side 'Final matters' (excluding Arbitration) for the years 2006, 2007 & 2008. 3. Matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 (including Finals) upto the year 2010.
Hon'ble Mr. Justice A.K. Pathak ('B' Court)	<ol style="list-style-type: none"> 1. All Original Side matters upto the year 2002 (excluding Arbitration matters). 2. All Original Side 'Final matters' (excluding Arbitration) upto the year 2005.
Hon'ble Mr. Justice Najmi Waziri ('F' Court)	<ol style="list-style-type: none"> 1. Original side matters of 'F' Court, from the year 2006 onwards. 2. Final matters of 'F' Court from the year 2011 onwards. 3. Matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 (including Finals) of the year 2015.

Notes:

1. All the fresh PILs shall be listed before Hon'ble the Chief Justice.
2. Mentioning of urgent matters will be before Hon'ble Mr. Justice Badar Durrez Ahmed.
3. Matters other than part-heard, presently pending before various Benches shall stand transferred to the respective Benches as per the above roster.
4. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
5. Specially directed matters may be assigned by Hon'ble the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or in specially constituted Benches.
6. Hon'ble Judge-in-charge, Original side will mark matters other than Arbitration matters to 'A' 'B', 'C', 'E' & 'F' Courts.
7. Matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 (including Finals) of the year 2015 presently pending on the Board of Hon'ble Mr. Justice Valmiki J. Mehta shall stand transferred to the Board of Hon'ble Mr. Justice Najmi Waziri.
8. Final matters of 'F' Court for the years 2009 & 2010 presently pending on the Board of Hon'ble Mr. Justice Najmi Waziri shall stand transferred to the Board of Hon'ble Mr. Justice Valmiki J. Mehta.
9. Fresh matters under the Indian Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 shall be distributed between 'G' and 'F' Courts.
10. Fresh Bail Applications shall be equally distributed amongst all Single Bench Judges sitting on the Criminal Roster.
11. Fresh cases relating to sexual harassment shall be equally distributed between Hon'ble Ms. Justice Indermeet Kaur and Hon'ble Mr. Justice S.P. Garg.
12. Fresh Criminal Leave Petitions shall be equally distributed between Hon'ble Mr. Justice Siddharth Mridul and Hon'ble Mr. Justice Ashutosh Kumar.
13. Fresh Criminal Misc. Main Cases shall be equally distributed between Hon'ble Mr. Justice Sunil Gaur and Hon'ble Mr. Justice Suresh Kait.
14. Fresh Criminal Revision Petitions shall be equally distributed between Hon'ble Mr. Justice S. P. Garg and Hon'ble Mr. Justice Ashutosh Kumar.
15. Fresh Criminal Appeals shall be equally distributed amongst Hon'ble Mr. Justice Siddharth Mridul, Hon'ble Ms. Justice Indermeet Kaur, Hon'ble Mr. Justice S. P. Garg and Hon'ble Mr. Justice Ashutosh Kumar.
16. Fresh Criminal Writ Petitions shall be equally distributed between Hon'ble Mr. Justice Siddharth Mridul and Hon'ble Mr. Justice Ashutosh Kumar.

August 10, 2015

Sd/-
(G. Rohini)
Chief Justice